

IN THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. NO 1303/2024

IN THE MATTER OF:

NEWS ITEM TITLED “NEW WASTE MOUNDS CREP UP ON CAPITAL”
APPEARING IN THE HINDUSTAN TIMES DATED 04.11.2024

.....APPLICANT

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Through



PUJA KALRA

Advocate for the RESPONDENT MCD

Standing Counsel for MCD

ENR- D/1278/1999

Off:-38/5 East Patel Nagar. New Delhi-8

Mobile no. 9312839323

NEW DELHI
DATED 07/03/2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A. NO. 1303 OF 2024

IN THE MATTER OF:-

News item titled "New waste mounds creep up on capital" appearing
in the Hindustan Times dated 04.11.2024.

.....Applicant

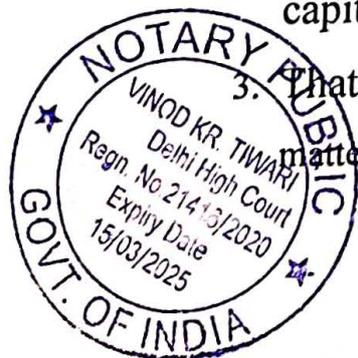
**Status Report on behalf of the Municipal Corporation of Delhi (MCD) in
compliance of the order dated 19.11.2024 passed by this Hon'ble Tribunal.**

Affidavit of Sunil Dawar S/o Sh. O. P. Dawar, Aged about 59 years, EMS
Department, Municipal Corporation of Delhi, on behalf of the MCD.

I, the above named deponent, do hereby solemnly affirm and declare here
as under:-

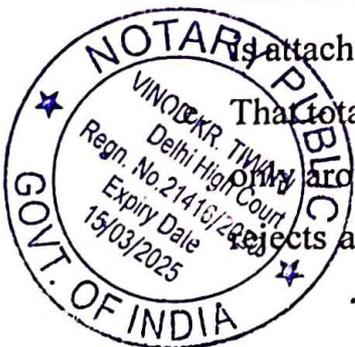
1. That I am presently working as Executive Engineer in EMS Department,
MCD and fully conversant with the facts of the case on the basis of the
record maintained and made available in this regard and as such am
competent to depose and swear the present affidavit on behalf of the
respondent/ MCD.
2. That the present application was registered as suo-motu exercise of
power on the basis of the newspaper report dated 04.11.2024 published
in 'Hindustan Times' is titled "New waste mounds creep up on
capital"

3. That Hon'ble NGT has impleaded MCD as one of the respondent in the
matter and has issued a notice to file a response/reply by way of affidavit.



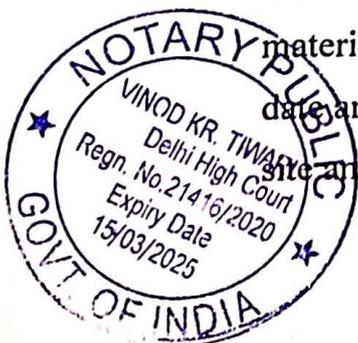
4. That the news report highlights the emergence of new waste mounds in Singhola and Bawana.
5. The status the Bawana site is as follows:
 - a. MCD entered into a concession agreement with M/s DMSWSL on 17/07/2009 for a period of 20 years for the work of “Door to Door Collection, Transfer, Transportation, Developing an Integrated Municipal Solid Waste Processing Facility and Engineered Sanitary Landfill Facility as per MSW (M&H) Rules 2000, for select zones in Delhi on a long-term Build, Operate and Transfer (BOT) basis for Municipal Solid Waste.”
 - b. For this project, a 100-acre plot of land was handed over to the concessionaire at Bawana. As per the agreement, the concessionaire is responsible not only for establishing the MSW processing facility but also for constructing and managing an engineered sanitary landfill (SLF) for the disposal of residual inert matter (MSW process rejects) in compliance with Solid Waste Management Rules.
 - c. Accordingly, an engineered sanitary landfill has been developed on approximately 35 acres of land (out of 100 acres). The DPCC also issued its Consent to Operate (CTO) to concessionaire on 07.10.2020 (valid upto 15.06.2024). A copy of the consent order issued by the DPCC on 07.10.2020 is attached herewith as **Annexure-A**. Before the CTO got expired, concessionaire has applied for its renewal with the DPCC on 03.05.2024. Copy of the application for renewal of CTO is attached herewith as **Annexure-B**. The application is pending with DPCC.
 - d. That E-SLF is designed with environmental safeguards i.e. impermeable base liner system, leachate collection system etc. A typical section drawing is attached herewith as **Annexure-C**.

That total intake of MSW at this facility is approx. 2300 TPD out of which around 350-400 TPD is disposed of in the sanitary landfill as process rejects and WTE ash. The SWM rules, 2016, clause 15(w) mandates the

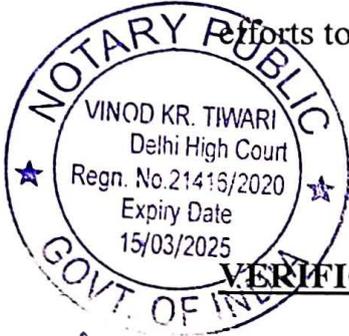


construction operation and maintenance of sanitary landfill and associated infra structure for disposal of residual waste in a prescribed manner. That clause 15(zi) also allows the inert waste and rejects and residues from waste processing facilities to go to sanitary land fill sites which shall meet the prescribed specifications.

- f. Furthermore, the concessionaire is obligated to maintain the height and slopes in accordance with the concession agreement during the closure of the E-SLF and to cover it with a 600 mm layer of compacted soil, followed by a vegetative cover. That ultimately it shall be converted into green mountain.
6. The status of the Singhola Site is as follows:
- a. That after the slide / collapse of SLF Ghazipur in September 2017, a piece of land measuring approx., 7.2 acres was allotted on a temporary basis for two years in the year April -2018 at Village Singhola Khampur for diverting / disposing off the drain silt, by DDA to the erstwhile East Delhi Municipal corporation, vide letter dated 03.04.18, which is annexed herewith as **Annexure D**.
 - b. By July 2022, approximately 9.0 lakh MT of silt had accumulated at the site. The silt was deposited by the Shahdara North and Shahdara South zones of MCD. It is also pertinent to mention that the PWD and the Irrigation & Flood Control Department of GNCTD also deposited drain silt at this site. That further dumping would have caused the risk of sliding / slipping of silt towards adjoining area, therefore, dumping of silt was stopped at this site in July,2022.
 - c. That MCD awarded the work of bio-mining and disposal of processed material on 01.11.2024 for 9.00 lakh MT of quantity at this site. Till date around 2.0 lakh MT has been bio mined and disposed off from the site and complete work is targeted to be completed by August 2025.



The concerned department of answering respondent is undertaking concerted efforts by actively working on bio-mining the silt to address the environmental concerns associated with it. We are making best efforts to effectively manage and ensure sustainable management.



VERIFICATION:

07 MAR 2025

DEPONENT
SUNIL DAWAR
Executive Engineer (WtE) DEMS
Municipal Corporation of Delhi

By Kalyan
I identify the Deponent who has signed
thumb impression in my presence

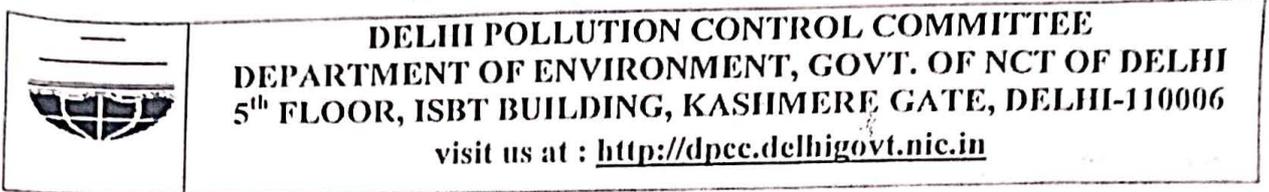
Verified at New Delhi on this _____ day of March, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE
DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO
UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI

IDENTIFY THE EXECUTANT/DEPONENT WHO HAS
SIGNED IN MY PRESENCE
VINOD KUMAR TIWARI, Advocate, Reg. No. 21416/2020
NOTARY PUBLIC (NEW DELHI)

07 MAR 2025

DEPONENT
SUNIL DAWAR
Executive Engineer (WtE) DEMS
Municipal Corporation of Delhi



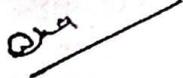
F. No. DPCC / WMC-II / Consent ID-133682 /2019/ 4288-4290 Dated: 07.10.2020

CONSENT ORDER

Name of the Unit : Delhi Municipal Solid Waste Solutions Ltd.
Address : Behind Pragati Power Plant, Sector 5, Bawana Industrial Area, Delhi-110039
Consent Order No : DPCC / WMC-II / 2020
Date of Issue : 07.10.2020 **Date of Expiry** : 15.06.2024
Product/Activity : Composting, RDF & Material Recovery Facility and Engineered Sanitary Landfill at Bawana, Delhi [2000 TPD] [Compost Production Capacity - 2400 Tons / Month] Refuse Derived Fuel (RDF) - 60000 Tons /Month (2000 TPD) Production Capacity]

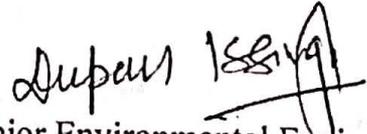
This Consent to Operate (Renewal) is hereby granted under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 under **RED** Category. This consent is subjected to terms and conditions including prescribed standards enclosed herewith for compliance .

Enclosure: Terms and Conditions of Consent to Operate (Renewal).


Environmental Engineer

Verified by:

Ramesh Chandra
Environmental Engineer
Delhi Pollution Control Committee
5th Floor, ISBT Building,
Kashmere Gate, Delhi-110006


Senior Environmental Engineer

Issuing Authority:

DEEPAK KR. SINGH
Senior Environment Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006



FORM NO : 11062449

DATE : 03/05/2024

RECEIVED BY : DPCC

DELHI POLLUTION CONTROL COMMITTEE
4th Floor, ISBT Building Kashmere Gate, Delhi 110006

Common Application for Consent
Under Water(Prevention and Control of Pollution)Act,1974 and Under Air
(Prevention and Control of Pollution)Act, 1981, as amended

RED

From

DELHI MSW SOLUTIONS LIMITED
Pocket N-1, Sector-5, Bawana Industrial area, Delhi

To,

The Member Secretary,
Delhi Pollution Control Committee,
4th Floor, ISBT Building Kashmere Gate, Delhi 110006.

Sir/Madam,

I/We hereby apply for*

- (i) Consent to operate of consent under section 25 & 26 of the Water (Prevention and Control of Pollution) Act,1974 as amended.
- (ii) Consent to operate of consent under section 21 of the Air(Prevention and Control of Pollution) Act,1981 as amended.

PART A: GENERAL

- | | | |
|--|---|--|
| 1. Name | : | K Vijaya Kumar |
| Designation | : | Director |
| Office Address | : | Bawana,Pocket N-1, Sector-5, Bawana Industrial area, Delhi,North |
| Telephone/Fax and | : | 9581591996 |
| Email Address of the applicant | : | laboratorynarela@ramky.com |
| Bank Name | : | |
| Bank Address | : | |
| Account Number | : | |
| IFSC Code | : | |
| GSTN Number | : | |
| 2. (a) Name and address of the Industrial Unit/Project/Premises for which the application is made.(with telephone No.and e-mail) | : | DELHI MSW SOLUTIONS LIMITED
Pocket N-1, Sector-5, Bawana Industrial area, Delhi,Delhi |

- (b) Manufacturing activity : COMPOSTING,RDF,RECYCLING,MATERIAL RECOVERY FACILITY AND ENGINEERED SANITARY LANDFILL
- (c) Status of the unit : On Rent
- (d) Name and address of the premises owner : B Prasad Reddy,Pocket N-1, Sector-5, Bawana Industrial area, Delhi,Delhi
- (e) Name & Designation of the person authorized to sign this application form : B Prasad Reddy,Director
- (f) Latitude/longitude of the premises of the unit : 28.47.38,77.04.11
3. Names, residence address with telephone and fax number of Managing Director/Managing Partner and officer responsible for matters connected with pollution control. : B Prasad Reddy,Pocket N-1, Sector-5, Bawana Industrial area, Delhi,Delhi
4. If registered as a small-scale industrial unit,give Number and Date of registraion. : -N/A
5. Gross capital investment (in Lakh.) of the unit without depreciation till date of application (cost of building, land, plant and machinery)(To be supported by an Affidavit and: Certificate form a Chartered Accountant. For proposed unit(s), give estimated figure). : 10901.0
6. (a) Location of the Unit. : Bawana Industrial Area
 (b) If situated in industrial Area, details of CETP Society membership thereof. : N/A,Not Attached
 (c) Whether total effluent / sewage from the unit is discharged into conveyance system leading to CETP : No
 (d) Whether a copy of certificate for connection for discharge of total effluent / sewage into conveyance system is enclosed. : Not Attached
7. (a) Total plot area of unit(in sq. meter). : 404685.56
 (b) Built-up area of the unit (in sq. meter) : 54621
 (c) Sanction Power Load (in KW) (Details of electric meter number and name of the person be indicated) : 300
 (i) Electric Meter Number :
 (ii) Name of the Person :
- (d) Date of Possession of the land : 31/12/2009
 (e) Date of Commissioning of Construction : 01/02/2010
 (f) Date of completion / proposed date of Completion of construction. : 01/09/2011
 (g) Status of Environment Clearance, under EIA notification(if applicable) : Yes
8. Date of Commencement of Production. : 05/09/2011
9. (a) Number of workers : 217
 (b) Number of employees (including workers and office staff) : 281
10. List of products manufactured in tones/month, Kl/month or numbers/month

Product	Quantity	Unit	Maximum Installed Production Capacity
RDF	2000	Metric Tonnes/Day	2600
Compost	120	Metric Tonnes/Day	160

List of by-products manufactured in tones/month, Kl/month or numbers/month.

Byproduct	Quantity	Unit	Maximum Installed Production Capacity
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11. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tones/month or kl/month or numbers/month.

Raw Materials Name	Quantity	Unit
MSW	4000	Metric Tonnes/Day

12. Description of process of manufacture for each of the products (showing input, output quality and quantity of solid, liquid and gaseous wastes, if any from each unit process)

Flow of manufacturing process	Description of manufacturing process
MSW RECEIVED -- PRESORTING-- PRESORTED TWO FRACTIONS+50 MM COMBUSTIBLES (SEND FOR THERMAL PROCESSING) & -50 MM COMPOSTABLES -- WINDROW PROCESS (AEROBIC COMPOSTING) --- PREPARATORY SECTION SORTED 2 FRACTION - 20 MM ITS SEND FOR FINAL SORTING AND +20MM RECOVERED COMBUSTABLES SEND TO WASTE TO ENERGY --- FINISHING SECTION-- SORTED 2 FRACTIONS +4 MM INERTS SEND TO LANDFILL AND -4 MM IS CITY COMPOST PRODUCT	MSW PROCESSING & DISPOSAL - COMPOSTING

Part - B Waste Water Aspects

13. Water consumption for different uses (litres/day)

(a) Domestic purpose	:	8000
(b) Industrial cooling or boiling feeds	:	0
(c) Processing whereby water gets polluted and the pollutants are easily bio-degradable.	:	0
(d) Processing whereby water gets polluted and the pollutants are not easily bio-degradable and are toxic.	:	0
(e) Others such as agriculture, Gardening etc. (specify)	:	40000

14. Source of water supply

(a) Municipal Authority : 0 Litres/Day
(details of water meter and name of the Person be indicated)

(b) Ground Water : 40000 Litres/Day
(details of CGWA/DJB/DC permission/registration)

15. Quantity of waste water (effluent) generated

(i) Domestic : 2000

(ii) Industrial/Trade Effluent

(a) Process : 0

(b) Washings : 0

(c) Cooling Water Blowdown : 0

(d) Boiler Blowdown : 0

(e) DM Plant/Softening Plant washings : 0

(f) Other : 1300000

Total Industries/Trade Effluent (litres/day): 1300000

16. Present treatment of trade effluent (Give : sizes/capacities of treatment units). A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue management systems (ETP sludges)

Type of treatment Plant for trade effluent	Design Capacity
Others	200 KLD

17. Mode of disposal of treated effluents, with Respective quantity. Litres/Day

(i) Into public sewer/open drain/land for irrigation/inland surface water. : 0

(ii) Quantity of treated effluent Reused/Recycled,(litres/day).Details of reuse / recycle in cooling / flushing / gardening / manufacturing : 1260000

(iii) Provide a location map of disposal arrangement clearly indicating the outlet(s) for sampling : to be enclosed

18. (a) Quality of Untreated/treated effluent (Specify pH, SS BOD and specific pollutant relevant to the industry. Refer Schedule-I for industry specific standards and Schedule-VI for General effluent standards of Environment Protection

(b) Enclose a copy of the latest Report of Analysis from the laboratory approved by Delhi Pollution Control Committee. For proposed unit furnish expected characteristics of the Untreated/treated effluent.

Part - C Air Emission Aspects

19. Details of Stack (Process & Fuel Stacks)

(a) Stack number(s) :

(b) Attached to :

- (c) Capacity :
- (d) Fuel Type :
- (e) Fuel Quantity (Kg/hr or lit/hr) :
- (f) Material of construction :
- (g) Shape (round/rectangular) :
- (h) Height,m(above ground level) :
- (i) Height,m(above roof level) :
- (j) Sampling facility provided :
- (k) Diameter/size, in meters :
- (l) Gas quantity, Nm/hr, :
- (m) Gas temprature, C :
- (n) Exit gas velocity, m/sec. :
- (o) Control equipment :

20. Details of D.G. Set(s)

Capacity (in KVA)	Stack Height above Ground Level (in meters)	Stack Height above roof of the building where D.G. Set installed (in meters)	Manufacturing Date	Acoustic enclosure installed	Noise Monitoring report submitted	Noise Level within the limit

21. Quantity of treated flue gas emissions and process emissions (Enclose a copy of the latest + report of analysis form the approved laboaratory by Delhi Pollution Control Committee. For proposed units furnish the expected characteristics of the emission).

Part - D Hazardous Waste Aspects

22. (a) Whether the unit is generating hazardous waste as defined in the Hazardous Waste (Management and Handling) Rules, 1989, as amended. : No
- (b) If Yes, Select type of hazardous waste generated : []
- (c) Whether authorization granted, if yes, indicate the authorization no. and date : , N/A

23. Quantity of hazardous waste generated (kg/day) or (MT/month).

Category	Types	Unit	Quantity of Waste Generated

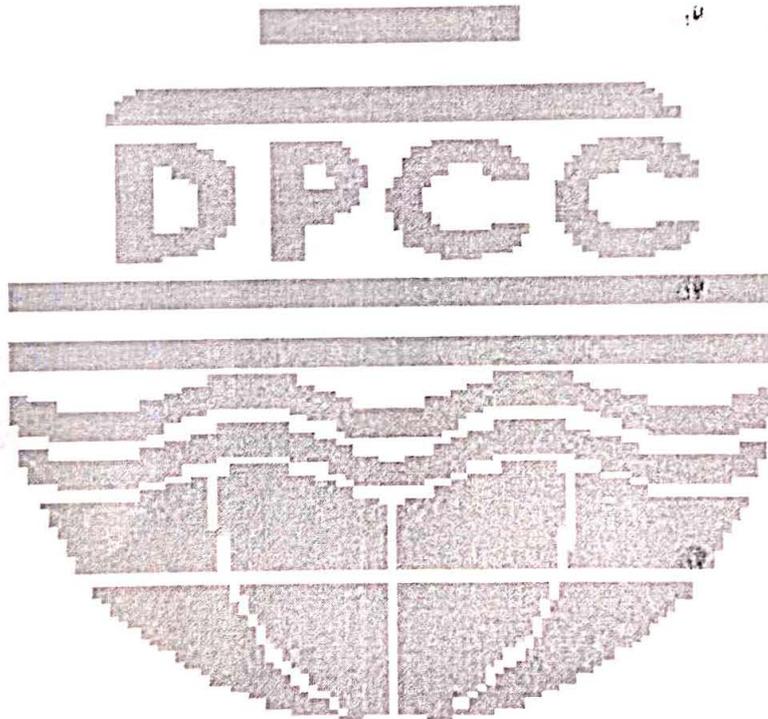
24. I/We further declare that the information furnished above is correct to the best of my/our knowledge.

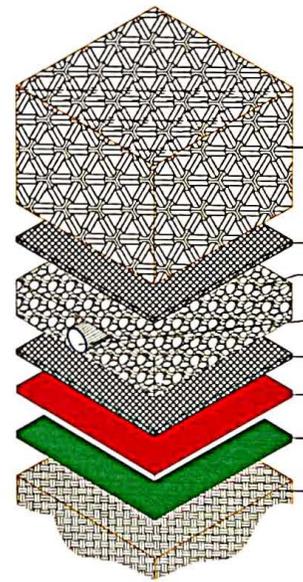
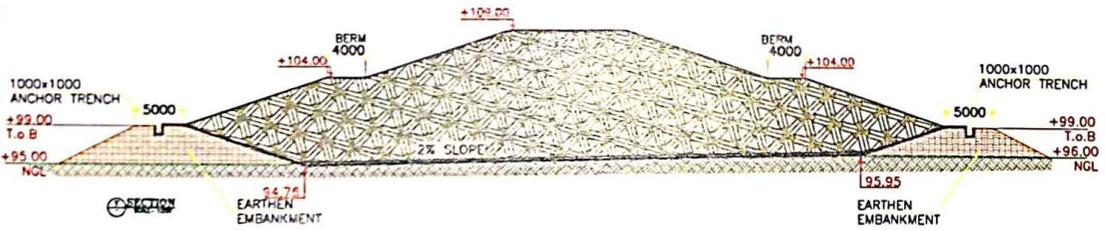
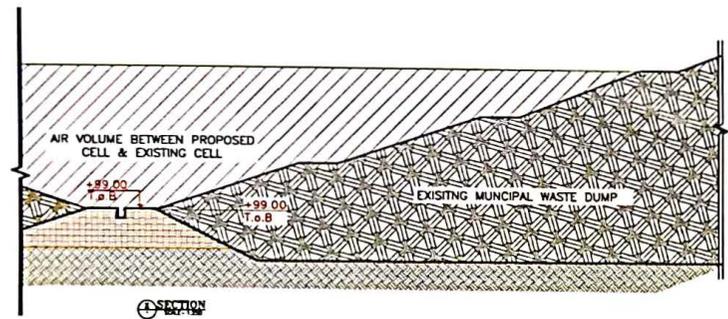
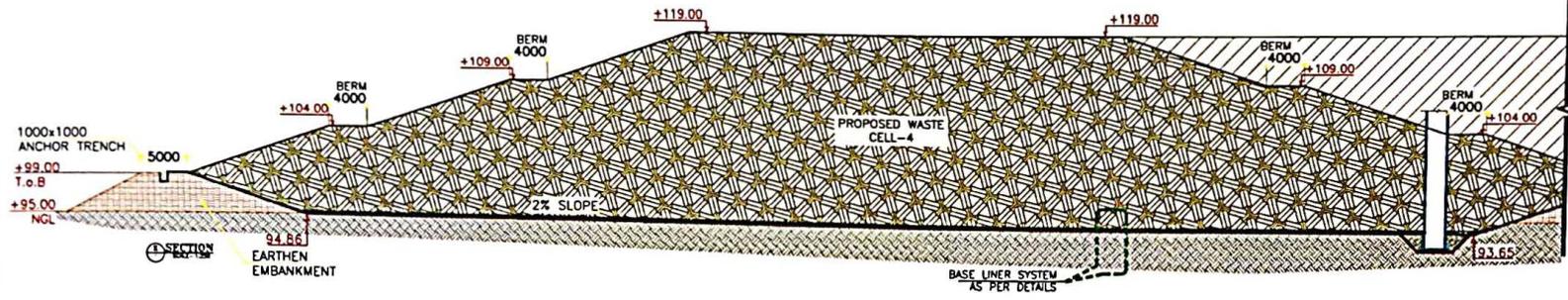
- 25. I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacturing and treatment and/or disposal of effluent,emmissions / hazardous waste etc. in quality and quantity; a fresh application for Consent / Authorization is granted, no change shall be made.
- 26. I/We undertake to furnish any other information with one month of its being called by the committee.
- 27. I/We agree to submit to the Committee an application for renewal of consent/authorization in two months in advance before the date of the expiry of the consent/Authorization validity period.
- 28. I/We hereby declare that the provision of Master Plan of Delhi shall not be violated at any stage.

Signature.....

Name : K Vijaya Kumar

Designation : Director





BASE LINER SYSTEM OF LANDFILL (TYP.)
SCALE - 1:20



ISSUED FOR CONSTRUCTION

This document should not be relied on or used to determine other than those for which it was originally prepared and for which the Engineer is responsible. It is not to be used for any other purpose without the prior written consent of the Engineer. The Engineer is not responsible for any errors or omissions in this document or for any consequences arising therefrom.

GENERAL NOTES:

- ALL DIMENSIONS OR RELIEF LEVELS OR COORDINATES IN METERS UNLESS OTHERWISE STATED.
- THE COORDINATES INDICATED IN THE DRAWING IS TO BE VIEWED PROPERLY BEFORE EXECUTION.
- DO NOT SCALE DIMENSIONS. ONLY DIMENSIONS SHOWN SHALL BE FOLLOWED.
- ANY DISCREPANCIES HEREIN SHALL BE BROUGHT TO THE NOTICE OF THE ARCHITECT PRIOR TO EXECUTION.

The responsibility of correct design and execution of materials, construction, maintenance, inspection and all conditions of contract drawings is that of the contractor and drawings shall not be used for any other purpose without the approval of the architect.

CLIENT: DELHI MSW SOLUTIONS LTD., DELHI

CONTRACTOR: M/s DELHI MSW SOLUTIONS LTD.
Floor 13, Ramraj Granddome,
Rajpath Towers Complex, CACH-BORLA,
HYDRABAD - 500032, TELANGANA.
Tel : +91 940 2301 3000.

PROJECT TITLE: INTEGRATED MUNICIPAL SOLID WASTE PROCESSING FACILITY & REFINERED SANITARY LANDFILL, NARELA, SARANGLA, DELHI.

DRAWING TITLE: GENERAL ARRANGEMENT OF LANDFILL CELL-4 & DETAILS

DRAWING NO: DMSWFL/BAWALA/GA-116.A

SHEET	NO.	DESCRIPTION	DATE	SCALE	AS SHOWN
01	01	GENERAL ARRANGEMENT OF LANDFILL CELL-4 & DETAILS	24.05.22		
02	02	PROPOSED WASTE CELL-4	27.05.22		
03	03	EXISTING MUNICIPAL WASTE DUMP	27.05.22		
04	04	BASE LINER SYSTEM OF LANDFILL (TYP.)	27.05.22		

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DELHI DEVELOPMENT AUTHORITY
 INSTITUTIONAL LAND BRANCH
 A-216, Vikas Sadan, INA, New Delhi - 110023

No. F 21(5) IS/L 145

Dated 31st 2018

The Commissioner,
 East Delhi Municipal Corporation,
 Plot No. S.P. Mukherjee Civic Centre,
 Jawahar Lal Nehru Marg,
 New Delhi - 110002

Sub: Allotment of land measuring approx 7.2 Acre on temporary basis at Village Singhola (Khampur) near DJB sewage treatment plant for temporary disposal of silt for East and North Delhi Municipal Corporation.

This is with reference to your letter No. CE/MS/10/2017-18/D-186 dated 27.03.2018 on the subject cited above. I am directed to inform you that under the provision of DDA (Development of New Land) Rules, 1981, it is proposed to allot a land measuring approx. 7.2 Acres on Temporary Basis for 2 years to East Delhi Municipal Corporation for temporary disposal of silt of East and North DMC at village Singhola (Khampur) as per the following terms & conditions:

1. That the land is allotted to the East Delhi Municipal Corporation at village Singhola (Khampur) measuring approx 7.2 Acres @ Re. 1/- per annum.

- (i) The allotted land shall be used on temporary basis for 02 years for the purpose of temporary disposal of silt at Singhola (Khampur) and for no other purpose.
- (ii) The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the prior consent in writing of the lessor.
- (iii) If the allottee violates any terms and conditions as mentioned above, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, shall be taken over by the lessor, (PRESIDENT OF INDIA) DDA without any compensation to the allottee.
- (iv) The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If any trees are required to be removed then the permission for cutting of trees may be obtained from forest & conservation department.
- (v) If any condition of allotment is breached the allotment will be cancelled with demolition and possession of the plot/land will be taken back.
- (vi) Actual area may be varied and shall be intimated after getting the TSS of the site.

2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment after taking over possession.

3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS".

This allotment of land measuring approx 7.2 acres will be subject to fulfillment of S.M. Rules notified by Gazette Notification S.O. No. 1157 (II) dated 08.04.2016 issued by Ministry of Environment Forests & Climate Change.

The allottee shall pay cost of fencing/boundary wall if any, as and when demanded by DDA.

6. The allotment is purely on temporary basis for a specific period as mentioned above. The land will be returned in original condition after completion of period, including removal of Malba etc. If any damage/delencency in this regard found, the cost of restoration of the same to the entire satisfaction of DDA will be payable.

7. If the above terms and conditions are acceptable to EDMC, the accepted consent with annexed undertaking sent to the undersigned along with the demand draft for Rs. 47,000/- (cost of land in respect of approx. 7.2 acres Rs. 01/- per annum + documentation Charge Rs. 45/- (Rupees Forty Five only)) in favour of D.D.A. within 60 days from the date of issue of this allotment-cum-demand letter. The said amount will be deposited in the bank counter situated at I.N.A. office complex and copy of the same may be submitted to this office.

Details of Demand:

1. Premium of land measuring approx 7.2 acres @ Re. 1/- per annum for two years	Rs. 2.00
2. Documentation Charges	Rs. 45.00
Total	Rs. 47,000/-

Yours faithfully,

(Mr. Allah Alam)
Dy. Director (LE)

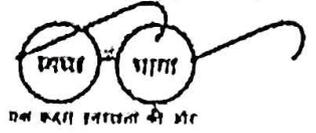
Copy for kind information to:

1. Spl. Secretary to E. (S) CA Divn, Delhi-110054
2. Commissioner, North DMC
3. Commissioner (S) DDA
4. Chief Engineer, East Zone, DDA
5. DD (IA) East Zone
6. DD (M)
7. AD (II)
8. AD (SV)



East Delhi Municipal Corporation

Office of the Executive Engineer (SLF)
Adjacent to MC Primary School, Lalla Park
Near Metro Station Laxmi Nagar, Delhi-110092



No. EE(SLF)/EDMC/2018-19/D-13

Dated: 4/4/18

Acceptance Letter

To,

Sh. Md. Aftab Alam
Dy. Director (IL)
Delhi Development Authority,
Institutional Land Branch,
A-216, Vikas Sadan INA, New Delhi-23

Sub: Allotment of land measuring 7.2 acres on temporary basis at Village Singhola (Khampur) near DJB sewage treatment plant for temporary disposal of silt for East and North Delhi Municipal Corporation.

Ref: F 23(6)18/IL/445 dated 03.04.18

Sir,

Kindly refer your above noted letter vide which land measuring 7.2 acres has been allotted to EDMC for temporary disposal of silt to EDMC with certain terms and conditions. These conditions have been reproduced as follows and are duly accepted to EDMC and attested.

- 1 That the land is allotted to the East Delhi Municipal Corporation at Village Singhola (Khampur) measuring Approx. 7.2 acres @ Re. 1/- per annum.
- (i) The allotted land shall be used on temporary basis for 02 years for the purpose for temporary disposal of silt at Singhola (Khampur) and for no other purpose.
- (ii) The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the prior consent in writing of the lessor.
- (iii) If the allottee violates any terms and conditions as mentioned above, the allotment shall be cancelled and possession of the land/ plot with superstructure standing thereon if any will be taken over by the lessor (PRESIDENT OF INDIA) DDA without any compensation to the allottee.
- (iv) The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the lessor in writing. If any trees are required to be removed then the permission for cutting of trees may be obtained from forest and conservation Department.
- (v) If any condition of allotment is breached the allotment will be cancelled/ withdrawn and the possession of the plot/ land will be taken back.
- (vi) Actual area may be varied and shall be intimated after getting the TSS of the site.

- 2 That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment after taking over possession.
- 3 The offer of allotment of land herein made is on "AS IS WHERE IS BASIS".
- 4 This allotment of land measuring 7.2 acres will be subject to fulfilment of SWM Rules notified by Gazette Notification S.O. No. 1357(E) dated 08.04.2018 issued by Ministry of Environment Forests & Climate change.
- 5 The allottee shall pay cost of fencing/ boundary wall if any as and when demanded by DDA.
- 6 The allotment is purely on temporary basis for a specific period as mentioned above. The land will be returned in original condition after completion of period, including removal of malba etc. if any damage/ deficiency in this regard found, the cost of restoration of the same to the entire satisfaction of DDA will be payable.
- 7 If the above terms and conditions are acceptable to EDMC, the acceptance thereof with attested undertaking sent to the undersigned along with the demand draft for Rs. 02+45/- i.e. (cost of land in respect of 7.2 acres Rs. 1/- per annum + documentation charge Rs. 45/- (Rupees Forty Five only) in favour of DDA within 60 days from the date of issue of this allotment cum demand letter the said amount will be deposited in the bank counter situated at INA office complex and copy of the same may be submitted to this office.

in condition no. 1 (vi) EDMC may not go for TSS of the site hence it will not be possible to intimate actual area of the site. However if TSS is carried out by EDMC, actual area will be intimated to DDA.

In the condition no. 6 as stated that it will not be possible to EDMC to remove the malba/ silt which will be dumped in two years as EDMC does not have any alternate land for this purpose. It may also be noted that the land in question shall be handed over to EDMC free from all encumbrances, court case/ court cases and encroachments.

Details of demand rose:

(i) Premium of land measuring 7.2 acres @ Re. 1/- per annum and for two years	=	Rs. 2/-
(ii) Documentation charges	=	Rs. 45/-
Total	=	Rs. 47/-

Accordingly DD Amounting to Rs. 47/- bearing no. 528332 dated 04.04.2018 of SBI Vikash Marg Branch Delhi has been deposited in Bank Counter situated at INA Office complex and the copy of the same is enclosed.

Copy to:

1. E-in-C for kind information.
2. CE(HQ) for kind information.
3. SE(EMS) for kind information.
4. AE(SLF) for follow up action.
5. Office copy.

EE (SLF)
04.04.18


EE (SLF)